GOVERNMENT OF INDIA MINISTRY OF DRINKING WATER & SANITATION

LOK SABHA UNSTARRED QUESTION NO.901 TO BE ANSWERED ON 21.07.2016

Safe Drinking Water

901. SHRI BIDYUT BARAN MAHATO:

SHRI B.V. NAIK:

SHRI NISHIKANT DUBEY:

SHRI S.P. MUDDAHANUME GOWDA:

SHRI VIJAY KUMAR HANSDAK:

SHRI T.RADHAKRISHNAN:

SHRI SUDHEER GUPTA:

SHRI GEORGE BAKER:

SHRI DHARAMBIR:

SHRI R.P.MARUTHARAJAA:

SHRIMATI RAMA DEVI:

SHRI VISHNU DAYAL RAM:

SHRI RAMESH BIDHURI:

DR. MANOJ RAJORIA:

SHRI RAM CHARITRA NISHAD:

SHRI BADRUDDIN AJMAL:

SHRI JANARDAN MISHRA:

SHRI LAKHAN LAL SAHU:

DR. SWAMI SAKSHIJI MAHARAJ:

SHRI RAVNEET SINGH:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the details of fully, partially covered and quality affected areas in the country in regard to drinking water, State-wise;
- (b) the targets fixed and achievements made under drinking water supply schemes during each of the last three years and the current year along with the reasons for slippages, if any, State-wise;
- (c) the funds released and utilised under drinking water schemes during the said period, State-wise;

- (d) the mechanism put in place for proper utilisation of the funds released in this regard;
- (e) whether the Government has reviewed the performance and implementation of drinking water schemes in the country, and if so, the details and outcome thereof during each of the last two years;
- (f) whether the funds allocated to States under drinking water schemes have declined since 2015-16 and if so, the reasons therefor, and the steps proposed to be taken for increased allocation under the schemes:
- (g) whether the Government has issued directives or advisories to State Governments for creating strategic water reservoirs and for protecting natural resources of drinking water and if so, the details thereof; and
- (h) the other steps proposed to be taken by the Government to solve the drinking water scarcity of rural habitations in the country through PPP models etc. particularly in Haryana, Karnataka, Jharkhand and Uttar Pradesh?

ANSWER

MINISTER OF STATE FOR DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI)

- (a) The State/UT wise details of fully, partially covered and quality affected habitations in the country as on 18.07.2016 in regard to drinking water are at **Annexure-I.**
- (b) This Ministry does not assign and monitors targets and achievements for drinking water supply schemes and the same is done by States as per their funds availability. As providing rural water supply is a dynamic process, the covered area may also slip back into uncovered area. The reasons for the same may vary for different States as per their terrains, geographical conditions or funds absorption capacity.
- (c) to (e) the State/UT-wise details of funds released and utilised under drinking water schemes during the last three years and current year are at **Annexure-II**.
 - The Ministry of Drinking Water & Sanitation reviews the implementation of the National Rural Drinking Water Programme (NRDWP) periodically by conducting national and regional review meetings and video conferences with the State Department officers dealing with rural water supply. National level Conferences of State Secretaries in-charge of Rural Drinking Water Supply and Sanitation of all States were recently held on 03.02.2016 and 22.01.2015, wherein the progress achieved under NRDWP was reviewed. Senior Officers/ Technical Officers of the Ministry also visit the States to observe the progress of implementation of the programme. The review meetings and visits provide information about the

- implementation of the Programme and enable the Government of India and State Governments to focus on the areas where progress is lacking.
- (f) Yes Madam, allocation for NRDWP since 2015-16 has been reduced in comparison to allocation for the year 2014-15. Increased allocation against 14th Finance Commission from 32% to 42% to the States may be the reason for the above reduction. The Ministry of Finance has been requested to provide additional funds for NRDWP. States also have been advised to dovetail the funds from increased 14th Finance Commission allocation for the purpose.
- (g) A budgetary allocation of Rs. 5000 crores has been provided for all States/UTs under NRDWP in 2016-17. This Ministry has asked the States to augment the water storage capacity in the country with measures like construction of reservoirs, check dams and farm ponds. Under NRDWP, 10% of the allocation is for Sustainability component to be used to achieve drinking water security for sources with major emphasis on over exploited, critical and semi-critical areas.
- (h) The execution of rural drinking water works is done by the State Governments. However, as per the National Rural Drinking Water Programme (NRDWP) guidelines, States are allowed to enter into public private partnership (PPP) with skilled operators, service providers, etc. like service contracts, management contracts, lease contracts (mainly for existing systems) and build, operate and transfer contracts (mainly for new systems) for setting up of drinking water plants / projects. All PPP models should be drawn with transparent, objective, non-discretionary provisions to bring transparency in service deliverables and clearly lay out the roles, responsibilities, performance indicators, customer accountability with incentives and disincentives for the operator. States have been allowed to go for PPP model depending upon their specific requirements

Annexure-I

Annexure referred to in part (a) of Lok Sabha Unstarred Q.No. 901 for answer on 21.07.2016

S.No.	State	Lotal Nos. of Habitations	Nos. of Fully Covered Habitations	Nos. of Partially Covered Habitations	Nos. of Quality Affected Habitations
1	ANDMAN and NICOBAR	400	324	76	0
2	ANDHRA PRADESH	48342	32502	15269	571
3	ARUNACHAL PRADESH	7577	2824	4696	57
4	ASSAM	88099	55727	23532	8840
5	BIHAR	110234	64347	40313	5574
6	CHANDIGARH	18	0	18	0
7	CHHATTISGARH	74647	70495	3004	1148
8	DADRA & NAGAR HAVELI	70	0	70	0
9	DAMAN & DIU	21	0	21	0
10	GOA	347	345	2	0
11	GUJARAT	36066	36042	7	17
12	HARYANA	7948	7485	254	209
13	HIMACHAL PRADESH	53604	40950	12654	. 0
14	JAMMU AND KASHMIR	15958	8688	7265	5
15	JHARKHAND	120067	112776	430	6861
16	KARNATAKA	60220	23647	34437	2136
17	KERALA	11883	3526	7701	656
18	LAKSHADWEEP	9	0	9	0
19	MADHYA PRADESH	128067	127815	59	193
20	MAHARASHTRA	100066	87923	11747	396
21	MANIPUR	2868	2167	701	0
22	MEGHALAYA	10475	1653	8812	10
23	MIZORAM	738	440	298	0
24	NAGALAND	1530	623	864	43
25	ODISHA	156468	124233	29436	2799
26	PUDUCHERRY	266	153	113	0
27	PUNJAB	15384	9770	1844	3770
28	RAJASTHAN	121648	54616	46137	20895
29	SIKKIM	2084	721	1363	0
30	TAMIL NADU	100204	90803	9050	351
31	TELANGANA	24582	12860	10238	1484
32	TRIPURA	8723	4181	523	4019
33	UTTAR PRADESH	260801	259343	1054	404
34	UTTARAKHAND	39209	21444		
35	WEST BENGAL	105905	50070	45484	10351
Total		1714528	1308493	335228	70807

									Annexure-II
	Annexure refer		,	ha Unstarred Q			· · · · · · · · · · · · · · · · · · ·		
		2013-1	4	2014-15	5	2015-16		2016-17 (as on 18.7.2016)	
S.No.	State	Release	Exp.	Release	Exp.	Release	Exp.	Release	Exp.
1	A&N Islands	0.09	0.64	0.81	0.43	0.16	0	0.22	0
2	ANDHRA PRA	631.52	662.4	377.78	427.08	170.05	190.6	73.27	40.35
3	ARUNACHAL PRADESH	237.32	230.97	109.83	119.5	65.4	66.23	49.79	0.56
4	ASSAM	514.98	635.18	545.87	586.88	214.11	182.16	107.28	4.45
5	BIHAR	338.95	307.43	340.48	381.9	202.73	295.38	94.77	18.06
6	CHANDIGARH	0	0	0	0	0	0	0	0
7	CHATTISGARH	135.2	172.38	150.74	165.22	60.83	64.64	32.44	7.32
8	DADRA NAGAR H.	0	0	0	0	0	0	0	0
9	DAMAN & DIU	0	0	0	0	0	0	0	0
10	GOA	0	2.22	0	0	1.66	0	1.19	1.02
11	GUJARAT	515.07	627.95	405.58	491.44	238.91	274.78	118.37	56.28
12	HARYANA	229.52	301.15	277.98	228.82	122.65	150.74	53.45	0
13	HIMACHAL PRADESH	130.81	153.33	120.89	120.18	64.38	69.88	32.44	0
14	J&K	414.82	499.79	474.41	458.03	192.12	222.16	113.73	0
15	JHARKHAND	243.29	277.96	175.18	206.88	82.09	112.44	43.31	0
16	KARNATAKA	897.29	928.81	563.91	622.37	278.08	366.68	137.38	0
17	KERALA	212.04	265.1	124.1	131.86	48.05	64.45	28.02	1.06
18	LAKSHADWEEP	0	0	0	0	0	0	0	0
19	MADHYA PRADESH	474.95	483.98	440.18	399.94	193.73	305.75	96.8	32.82
20	MAHARASHTRA	690.27	657.46	748.23	901.96	330.88	584	165.59	46.05
21	MANIPUR	55.3	57.17	88.54	92.25	27.92	43.44	13.21	0.6
22	MEGHALAYA	103.4	114.81	69.5	81.02	31.24	30.92	17.16	0.37
23	MIZORAM	44.89	33.37	34.5	39.81	17.32	23.16	9.19	0
24	NAGALAND	61.07	52.38	101.44	86.45	38.53	61.9	11.33	0
25	ODISHA	317.07	288.08	230.67	257.29	103.19	150.64	51.29	2.44
26	PUDUCHERRY	0.06	0	0	0	0	0	0.29	0
27	PUNJAB	147.95	159.05	97.38	90.23	42.79	36.57	19.53	31.65
28	RAJASTHAN	1332.49	1572.96	1304.64	1386.79	526.75	480.21	289.2	0.09
29	SIKKIM	26.56	71.25	31.7	32.03	12.05	12.49	3.81	0
30	TAMIL NADU	387.11	527.57	382.46	432.39	182.35	164.85	62.16	50.33
31	TELANGANA	-	-	212.24	189.25	97.71	106.42	44.33	39.05
32	TRIPURA	89.93	94.19	68.31	64.81	31.68	39.97	12.98	4.12
33	UTTAR PRADESH	794.93	858.5	1036.3	1146.18	450.31	668.18	173.4	77.14
34	UTTARAKHAND	87.61	138.59	111.48	152.94	60.06	98.91	34.99	12.92
35	WEST BENGAL	485.83	757.11	431.09	480.72	216.85	288.75	95.74	48.9
	Total	9600.32	10931.8	9056.22	9774.65	4104.58	5156.3	1986.66	475.58